नाभर विमानन मंत्रालय में राज्य मंत्री (श्री शशीक भहलोता) : (क) जी नहीं।

## (ख) সম্ল নৱী ভ**ঠ**না।

Wriitta Answers

(ग) झांसी खालबर तथा खजराही के काफी सिकट है जहां के लिए इंडियन एवरलाइन्स पहले हैं। प्रचालन कर रही हे ।

## Minimum < tialitkation for Central Governments jobs

1274. SHRI SHYAM SUNDAR MO HAPATRA-. Will the PRIME MINISTER be pleased to state whether Government propose to prescribe ten plus two as ihe minimum qualification for the Central Governmnt jobs?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, **ADMINISTRATIVE** RE-FORMS AND PUBLIC GRIEVANCES AND PENSION AND DEPARTMENT CULTURE (SHRI K. P. SINGH DEO): There is yet no proposal under consideration to prescribe 10 plus 2 as the minimum qualification for the Central Government jobs.

## Allotment of land by IAAI to private firms for Construction of Hotels/Beaitifications

1275. SHRI **BHAGATRAM** MAN HAR: Will the PRIME MINISTER be pleased lo state:

- (a) whether it is a fact that the international Airports Authority of India has allotted land adjoining to their hotel under construction in Bombay to the Leela Penta Hotels for construction[beautification;
  - (b) if so, on what terms and conditions;
- (c) whether it is also a fact that some other firms have also requested the IAAI for allotment of land adjoining their plot proposed for construction of a hotel for Ihe snme purpose;
  - (d) if so, what are the details thereof;

- (e) whether it is a fact that the said land is being used by unauthorised per
- (f) if so, whether any action is being taken against them by Government; and
- (g) by when the terms nnd conditions for allotment of the said land will be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CTVIL AVIATION (SHRI ASHOK GEHLOT): (a) The International Airports Authority: of India has allotted land at Bombay Airport to M|s Leela Penta Hotels for construction of a hotel and flight kitchen, including beautification. Ihe allotted land is, however, not adjoining any IAAI hotel under construction.

- (b) An area of 18,000 Sq. mtrs. h«.s been allotted on lease for a period of 30 years and another 11,000 Sq. mtrs, on licence basis for a period of 5 years. The current rate of lease rentjlieence fee, is Rs 25|- per Sq mtr. per annum. In addition, the Company is required to pay 4 per cent of its gross turnover from the hotel and flight kitchen. The lease rent is subject to revision every three years.
- (c) and (d) Yes, Sir. A private Company named M|s. Anmol Properties (Pvt.) Limited h:ve requested for allotment of about 22,000 Sq. mtrs, of land adjoining the plot allotted to M|s. Leela Penta Hotels for construction of a hotel.
- (e) Apart of this land is under unauthorised occupation.
- (f) Appropriate action has been initiated to remove the encroachments.
- (g) Since allotment of land for another hotel is not being considered for the present, the question of finalising the terms and conditions does not arise.

## Posts of Inspectors in the Directorate of Welfare for SC/ST. Delhi Administration

1276. SHRI BHAGATRAM MAN-HAR: Will the Minister of HOME AFFAIRS be pleased to st^.te:

(a) whether it is a fact that for the posts of inspectors in the Directorate of